

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 6

CA 275/2024 (NEW CA) in CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 02.09.2024

**NAME OF THE PARTIES: UNION OF INDIA VS INFRASTRUCTURE
LEASING AND FINANCIAL SERVICES
LTD. & ORS.**

Section 241-242 of the Companies Act, 2013

ORDER

CA 275/2024 (NEW CA) in CP/3638(MB)2018

- 1) Mr. Siddharth Joshi, Ld. Counsel for the Applicant and Mr. Abhay Chauhan, Ld. Counsel for SEBI are present. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for the Applicant seeks leave of this Bench to proceed further in the matter contending that they need some time to amend the Company Application thereby adding new prayers on record. Leave as prayed is allowed.

- 3) Stand over to 04.10.2024, for further consideration and hearing. Needless to say, Applicant shall take out an Interlocutory Application seeking amendment in the present Company Application.
- 4) In the meantime, the Applicant is directed to serve Notice upon all Respondents, clearly intimating the next date of hearing, by all available means (i.e. Speed Post, E-mail, etc.) and to file and place on record Affidavit of Service, well before the adjourned date.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**